



# UPES

UNIVERSITY WITH A PURPOSE

## SCHOOL OF LAW

### Presents



UPES NATIONAL DEBATE  
COMPETITION ON IPR,  
**APRIL 24, 2019**

## WORLD IP DAY

The TechnoLAWgy Society of School of Law, UPES, Dehradun is elated to apprise that after the successful culmination of the previous editions of National IPR Week, We now bring out the UPES National Debate Competition, 2019 to be held on 24<sup>th</sup> April 2019. We promise to be bigger and better this year, we assure you on a remarkable level of debating, heated deliberations through thought provoking ideas from young bright minds from various universities and colleges of India.

### Prize:

A total cash prize of ₹ 10, 000 for the winners.

Winner: ₹ 5,000.

Runner-Up: ₹ 3,000.

Second Runner-Up: ₹ 2,000.

### Date of Event:

APRIL 24, 2019

### Venue:

Auditorium, School of Law, University of Petroleum and Energy Studies, Knowledge Acres, Kandoli, Via Prem Nagar, Dehradun, Uttarakhand-248007

### Registration Fee:

The registration amount is ₹100 only, per individual participant.

## Last Date of Registration:

Please register by 20 April, 2019 to avoid last minute hassles. You will receive a registration confirmation mail from our dedicated mailbox upon successful completion.

## Registration Link:

For Registration, fill in the attached Google registration form, attached at this link: <https://forms.gle/LDHsYZ8SN9tCTAXn6>

Payment mode- **PAYTM ( 7015194613 )**

**Please note the following details:**

We have limited slots with a Cap of 75 participants, registration will be entertained on “first come first serve basis”. Students pursuing any UG or a PG course from any College/University is eligible for participation.

## Contact Details:

Please feel free to email us at [agarwal.ayush6596@gmail.com](mailto:agarwal.ayush6596@gmail.com) or [keshavcckk@gmail.com](mailto:keshavcckk@gmail.com) for any further information.

Aayush Agarwal - +91-9760089997

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## Important Dates of the Event:

Last Date of registration: 20 April, 2019.

Last date of payment: 20 April, 2019.

Date of the event: 24<sup>th</sup> April, 2019.

For further clarifications, Please contact the undersigned at:

Faculty Co-Convenor: Ms. Aditi Bharti

Contact: 9910984761

Email: [aditi.bharti@ddn.upes.ac.in](mailto:aditi.bharti@ddn.upes.ac.in)

## Social Media Pages/Facebook Page:

For details of the event, please visit our Facebook event at the attached link: <https://www.facebook.com/technolawgy/>

## About The Competition:

The conventional debate competition shall consist of two rounds- Preliminary round (Qualifiers) and the Final round.

**ROUND ONE: THE QUALIFYING ROUND:** The themes for the qualifying preliminary round are:

**1. Obscenity versus Morality under IP laws**

**2. Should Artificial intelligence claim IP- Ownership?**

2. Participation is on an individual basis. He/she shall prepare for both the sides- “for” and “against the motion”.

The respective choice of motion would be decided by a participant himself/herself for the qualifying rounds.

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Each participant shall get a maximum time of 3 minutes and 30 seconds wherein he/she shall establish the constructive supporting the argument. A warning bell would be rung at 2 minutes and 30 seconds. The debater shall conclude his/her arguments in the last minute after the warning bell. Failure to complete within the stipulated time would lead to a deduction in scores.

## ROUND TWO: THE FINAL ROUND

1. The number of participants qualifying for the final round would be decided by the organizing committee on the recommendation of a panel of judges (independent of organizing committee) based on the total participating ratio, that would be intimated after the closure of registration. The topic(s) for the final round shall not be disclosed earlier and shall be declared through “draw of chits” at the time of the finale.
2. Every finalist shall get five (5) minutes preparation time immediately after drawing of chits.
3. In the Final round, each speaker shall speak both- for and against the motion.
4. The speaker shall get the max time of 2 minutes to speak for the motion and 2 minutes to speak against the motion. Warning bell to change the side shall be rung after the first two minutes of the speech.
5. After each debate, the debater will answer one question from the audience and two questions from the panel of judges. A maximum of two-three questions is allowed. **Cross-questions from the audience are not allowed.**

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6. The debate will be evaluated solely by the Panel of Judges and the **decision of the panel would be final and binding to all** and no correspondence in this regard will be entertained.

7. The language of the debate competition shall be English only.

The participants will be graded on the following:

Sno	Criteria(s)	Marks
1.	Matter (Content)	30
2.	Manner (Articulation, voice modulation, body language)	30
3.	Method (Organization, clarity, time limit and presentation)	20
4.	Interjections/Rebuttal	20
<b>Total</b>		<b>100</b>